### **GOVERNMENT OF INDIA** MINISTRY OF POWER **LOK SABHA UNSTARRED QUESTION NO.1530**

### **ANSWERED ON 15.12.2022**

#### PRODUCTION AND CONSUMPTION OF POWER

#### **1530. SHRI ANTO ANTONY:**

Will the Minister of POWER be pleased to state:

- whether the Government has any statistics regarding total production and consumption of power in the country;
- if so, the details of the production and consumption of power in the country during the last fifteen months, month-wise;
- whether the Government has noticed that the consumption of power has increased due to increase in electric vehicles and if so, the details thereof;
- whether the Government proposes to phase out the use of fuel based vehicles to provide adequate power supply in the country; and
- (e) if so, the details and the steps taken by the Government in this regard?

#### ANSWER

#### THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

- Yes, Sir. The data regarding production and consumption of power is being (a) to (c): maintained by Central Electricity Authority (CEA). The details of month-wise total production and consumption of power including the consumption of power due to electric vehicles in the country during the last fifteen months (up to October, 2022) are given at Annexure-I. As per the 20th Electric Power Survey of India Report published by Central Electricity Authority (CEA), for demand estimation for 2031-32, the energy requirement of 27 BU (Billion Units) for Electric Vehicles (EVs) has been considered.
- The Government of India has taken several initiatives and actions to (d) & (e): achieve mass Electric Vehicle (EV) adoption and accelerated rollout of EV Charging Infrastructure in the country. Major steps taken in this regard are as under:
- (i) Ministry of Heavy Industries formulated a Scheme named 'Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India' (FAME India) Scheme in 2015. The first phase of Fame India Scheme started in 2015 and was functional till 31st March 2019. The second phase of this scheme started in April 2019.

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- (ii) Ministry of Power has issued revised consolidated "guidelines and standards for charging infrastructure for Electric Vehicles (EV)" on 14.01.2022 and an amendment was issued on 07.11.2022. The salient points of the guidelines are given at Annexure-II.
- (iii) Ministry of Housing and Urban Affairs (MoHUA) have made provisions for "Electric Vehicle Charging Infrastructure (EVCI)" by making amendments in Model Building Bye Laws (MBBL), 2016, and Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014.

Further, the States/UTs have been requested to join the Government of India's initiative on transformative mobility and advice their respective Ministries/Departments to shift their fleet of official vehicles from present Internal Combustion Engine (ICE)/Petrol/Diesel Vehicles with Electric Vehicles for all official purposes.

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# ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 1530 ANSWERED IN THE LOK SABHA ON 15.12.2022

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The details of month-wise total production and consumption of power including the consumption of power due to electric vehicles in the country during the last fifteen months (up to October, 2022)

| Month           | Production/Generation (MU) | Energy Supplied/<br>Consumption (MU) |
|-----------------|----------------------------|--------------------------------------|
|                 |                            |                                      |
| September, 2021 | 1,22,730                   | 1,12,435                             |
| October, 2021   | 1,22,280                   | 1,12,797                             |
| November, 2021  | 1,08,100                   | 99,324                               |
| December, 2021  | 1,18,747                   | 1,09,177                             |
| January, 2022   | 1,21,039                   | 1,11,808                             |
| February, 2022  | 1,17,542                   | 1,08,032                             |
| March, 2022     | 1,39,567                   | 1,28,478                             |
| April, 2022     | 1,42,138                   | 1,32,028                             |
| May, 2022       | 1,46,102                   | 1,35,156                             |
| June, 2022      | 1,43,919                   | 1,33,263                             |
| July, 2022      | 1,38,078                   | 1,28,255                             |
| August, 2022    | 1,39,769                   | 1,30,390                             |
| September, 2022 | 1,36,939                   | 1,26,914                             |
| October, 2022   | 1,23,740                   | 1,13,944                             |

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## ANNEXURE REFERRED TO IN REPLY TO PARTS (d) & (e) OF UNSTARRED QUESTION NO. 1530 ANSWERED IN THE LOK SABHA ON 15.12,2022

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Salient Points of revised consolidated "Guidelines and Standards for charging infrastructure for Electric Vehicles" on 14.01.2022 and an amendment on 07.11.2022 issued by Ministry of Power (MoP)

The salient points of the "Charging Infrastructure for Electric Vehicles – the revised consolidated Guidelines and Standards" are as below:

- Tariff for supply of electricity for Public Charging Station (PCS) shall be a single part tariff and shall not exceed "Average Cost of Supply" till 31st March, 2025.
- DISCOMs may leverage on funding from the Revamped Distribution Sector Scheme (RDSS) under 'Part A Distribution Infrastructure' for the general upstream network augmentation necessitated due to the upcoming charging infrastructure in various areas. The cost of such works carried out by the DISCOMs with the financial assistance from Government of India under Revamped Scheme shall not be charged from the consumers for Public Charging Stations for EVs.
- Housing Societies, Malls, Office Complexes, Restaurants, Hotels, etc. are allowed to install PCS for charging of vehicles including charging of visitor's vehicles permitted to come in its premises.
- Charging Stations meant for 100% in-house/captive utilization are free to choose charging specifications as per requirement.
- DISCOMs have been directed to provide electricity connection to Public Charging Stations (PCS) in accordance with the timelines specified in the "Electricity (Rights of Consumers) Rules 2020".
- The connection for a PCS shall be provided within 7 days in metro cities, 15 days in other municipal areas and 30 days in rural areas. Appropriate Commission may specify a lesser time limit than the aforementioned limit.
- Any PCS/chain of charging station may also obtain electricity from any generation company through open access. Open access shall be provided within 15 days for this purpose. Only cross subsidy charges (not more than 20% as per Tariff Policy Guidelines), transmission charges and wheeling charges shall be applicable.
- Guidelines also include the details of requirements of Public Charging Infrastructure (PCI), PCI for long range EVs and/or heavy duty EVs, Location of PCS, Database of Public EV charging stations, Tariff for supply of electricity to EV PCS and service charge at PCS.
- Due to high cost of rent for land and chargers, provisions of land at promotional rates for PCS have been provided in the Guidelines. Land available with Government/Public entities shall be provided to Government/Public entity on a revenue sharing basis at a fixed rate of Rs.1/kWh (used for charging) to be paid to the land owning agency, initially for a period of 10 years.
- The PCSs shall have the feature of prepaid collection of service charges with the time of the day rates and discount for solar hours.

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